

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1335  
ANSWERED ON TUESDAY, MARCH 11, 2025/ PHALGUNA 20, 1946 (SAKA)**

Progress and Framework of the Digital Competition Law

QUESTION

1335. Smt. Rajani Ashokrao Patil:

Smt. Ranjeet Ranjan:

Smt. Phulo Devi Netam:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) the current status of deliberations on the proposed Digital Competition Law and the expected timeline for its introduction;
- (b) the measures being taken to ensure the proposed law effectively balances the promotion of innovation with regulating the dominant positions of large digital players;
- (c) whether Government has assessed the potential impact of the proposed ex-ante framework on smaller players, including start-ups and the steps taken to mitigate any unintended consequences; and
- (d) the safeguards being considered to address the concerns of major technology firms while ensuring a level playing field for all participants in the digital ecosystem?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS.

(SHRI HARSH MALHOTRA)

(a)&(b) Based on the recommendations of Parliamentary Standing Committee on Finance in its Fifty-Third report on the subject “Anti-Competitive Practices by Big-Tech Companies”, the Ministry of Corporate Affairs (MCA) constituted a Committee on Digital Competition Law (CDCL). The CDCL submitted its report in February 2024 along with a draft Digital Competition Bill (DCB). Stakeholder consultations on the draft DCB were held from March – May, 2024 wherein the report of the CDCL along with the draft DCB was placed on MCA website under the e-Consultation mode.

Additionally, the Ministry of Electronics and Information Technology (MeiTY) organized stakeholder discussions between 18.06.2024 to 20.06.2024.

(c)&(d) The CDCL held consultations with key stakeholders and examined both the domestic legal framework and the international regulatory practices for regulation of digital services. Subsequently, during the formulation of the draft DCB, consultations were held with several representatives from trade and industry associations of small businesses, think tanks and large digital conglomerates presented their views. Suggestions/inputs/comments received from all stakeholders are being examined.

\*\*\*\*